GOVERNMENT TO HOLD RE. ITS WILLINGNESS NEGOTIATIONS WITH NAGA REBELS

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) माननीय सभापति महोदय, हमार देश मे जो जन प्रतिनिधित्व कानून हुँ, उनके अलावा इलेक्शन कमीशन द्वारा निकाले गए आफ कडक्ट फार पोलिटिकल पार्टीज उसको ओर मैं आपका ध्यान आकर्षित करना चाहता हुं। मान्यवर, 18 तारीख नागालींड में चनाव हो रहे हैं विधान सभा के। 12 और 13 नवम्बर को प्रधान मत्री वहां पर गये थे चुनाव सभा में भाषण दोने के लिए । मैं आपकी अनुमति से प्रधान मत्री जी को भाषण के कुछ अश पढ़ना चाहता हुं।

श्री सभापति . बहुत थोड़ा ।

श्री सत्य प्रकाश मालवीय : तीन मिनट में खत्म कर दंगा।

श्री सभाष्टिः तीन मिनट का पढेंगे?

श्री सत्य प्रकाश मालवीय . आधा मिनट का पढांगा । तीन मिनट में खत्म कर दांगा।

''दीमापुर, 12 नवम्बर (वार्ता) । प्रधान मत्री राजीव गांधी ने कहा है केन्द्र सरकार नागालैण्ड में विद्रांही गतिविधिया समाप्त करने के लिए भूमिगत विद्रोहियों से बात-चीत करने को इच्छ क है।

श्री गाधी नागालण्ड के दो दिन के चुनावी दौर के पहले दिन आज यहा एक जनसभा को सम्बोधित कर रहे थे। उन्होने कहा कि केन्द्र सरकार मिजोरम की ही संवैधानिक ढाचे के भीतर किसी से बातचीन करने को तैयार है, ताकि उन्हें देश की मुख्यधारा में लाया जा सके।

उन्होंने कहा कि केन्द्रीय रारकार अखिल असम छात्र सघ दवारा नागालैण्ड को आधिक नाकंबदी किए जाने जैसी किसी भी कार्रवाई को बर्दास्त नहीं करेगी। प्रधान मंत्री आज रात यहा से थोड़ी दूर चुमुक-दीमा में उहरांगे। कल वह कोहिमा तथा को सम्बोधित करेंगे।"

कमीशन ने जो निर्देशक सिद्धात तय किये case.

ANNOUNCEMENT हैं उसमें इस बात की चर्चा है कि केन्द्रीय प्रधान मंत्री या केन्द्रीय मंत्री या प्रदेशों के मस्य मत्री या अन्य मत्री जो इस स्थिति में हैं, जो आश्वासन परा करने की स्थिति में हैं वे अगर चनाव सभा में इस तरह के आश्वासन देते हैं तो न केवल चनाव आयोग ने जो गाइड-लाइन्स तय की हैं उनको भंग करते हैं बल्कि हमारा जो जन प्रतिनिधित्व कानून है उसका भष्ट आचरण भी करते हैं। जब देश का करेंगे, चनाव आयोग के जो निर्दाशक सिद्धांत है उनको भंग कर गे तो इस देश का काम करेसे चलेगा। में इतना ही कहना चाहता

OF LEASE OF CANCELLATION INDIAN EXPRESS BUILDING

SHRI LAL K. ADVANI (Madhya Pradesh): Mr Chairman, Sii, I rise to raise a verey important matter day's "TIMES OF INDIA" carries a report that the Government has taken over the Indian Express Building.

SHRI PAWAN BANSAL KUMAR (Punjab) · Sir, it is sub judice A point of order.

SHRI P N. SUKUL (Uttar Pradesh): I is sub judice, Sir It is already in the order

SHRI P. N. SUKUL (Uttar Pradesh): It is sub judice, Sir It is already in the How can you discuss it? court

SHRI PAWAN KUMAR BANSAL: Mr Chairman, Sir the right to a Member of this House to make a special mention is granted, and I say that it is an extraoidinary right granted to us by convention, which is otherwise not mentioned in the Rules. This right, I aagin repeat, is granted to us to raise only a matter of extraoidinary importance in this House

Now, the matter which Mr. Advani wishes to raise is a matter concerning the abolition of the lease agreement. mater is pending before the court छह अन्य जिला मूल्याल्यो मे अनेक सभाओं, all humility, Sir. I beg to state that when that is the position, this facility which is granted to the Members beyond the Rules. मान्यवर, मेरा निवेदन यह हैं कि चुनाब should not be extended or permitted in this

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[RAJYA SABHA]

SHRI M S GURUPADASWAMY (Karnataka): Sir, let me say on this only.

MR. CHAIRMAN: आप बैठ जाइये।

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Mr. Chairman, Sir, I am not against the spirit in which the special mention is being made. I am very much concerned about the freedom of the press as any other Member of this House We will have to debate whether our freedom of the press includes freedom not to pay one's taxes, not to pay one's arrears

The point I want o say is this. Yester-day I was also very agitated. I was in Bombay When I read it in the "INDIAN EXPRESS" as well as in the "TIMES OF INDIA", I was very much agitated I went and saw what the special mention is that the Chair has permitted. The topic under which it has been permitted is illegal possession of the Indian Express Building by the Government. Now, I have here today's "HINDUSTAN TIMES".

MR. CHAIRMAN: What is your point of order exactly?

SHRI LAL K ADVANI. What is your point of order?

श्री सभापति . आप प्वाइट आफ आर्डर बताइय।

SHRI MURLIDHAR CHANDRAKANT BHANDARE: My point of order is this. The report says that this has been an action by the Government outside the law contrary to the Supreme Court decision. That is yesterday's report on which my hon. Member now... (Interruptions) All that I want to submit... (Interruptions)

SHRI LAL K. ADVANI: What is the point of order?

श्री सभाषति . कहने तो दो मौने परिमट किया है।

SHRI MURLIDHAR CHANDRAKANT BHANDARE: My point of order arises under Rule 238 of our Rules of Procedure and Conduct of Business. It is at page 117 But I will tell you how it arises Unless I give the fact, one will not applicate the applicability of that rule

SHRI LAL K. ADVANI: What is the point of order?

MR. CHAIRMAN Which sub-clause are you referring to?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: It is on page 117. It says: 'refer to any matter of fact on which a judicial decision is pending'. Therefore, this rule says that if the matter is sub judice, there will be no discussion or reference to that matter in the House. That is why I was pointing out. (Interruptions)

MR. CHAIRMAN. Just a minute He wants to show that the matter is subjudice (Interruptions) You say it is subjudice

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I will make good my submission Now, kindly see the report which says:

"The Union Government has filed a suit in the Delhi High Court for possession of the Indian Express Building on Bahadui Shah Zafai Marg here in terms of its notice to the newspaper cancelling and forfeiting its lease for violation of some of its terms. The suit was filed on 6th November and will come up for hearing on 18th November "

Then the entire suit is given. Ther it says The High Court will decide on the Express contentions that without the issue of notice to it, notices could not have been given to the tenants. All this is mentioned.

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Now, there is a suit for possession and I have got the relevant number. It is suit No. 2480 of 1987. Apart from suit for recovery of possession...

MR CHAIRMAN: Is the suit in Delhi High Court?

SHRI MURLIDHAR CHANDRAKANT BHANDARE Same Identical

MR. CHAIRMAN: Same? In the Delhi High Court?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Delhi High Couit I don't mind, let my hon. friends verify. If it is outside (Interruptions) According to me it is totally covered. Therefore, we should not. We will be breaking a salutary rule.

MR CHAIRMAN · What is the point involved in the case?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Two things One is possession. The second is recovery of Rs 30 crores from the Indian Express for damages, misuses and profits

SHRI LAL K. ADVANI. Sir, we have heard all these things.

MR. CHAIRMAN: They are talking about the cancellation of the lease

SHRI MURLIDHAR CHANDRAKANT BHANDARE. Yes. That is the point. Therefore, you should verify whether it is sub-judice or not

MR. CHAIRMAN: Please sit down. I had a talk with Mr. Advani. He says he wants to refer to the freedom of the press.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Correct. I also want o. (Interruptions) He should not refer to the matter.

SHRI LAL K. ADVANI: This is how even the freedom in the House is being suppressed. (*Interruptions*) Sir, you have permitted me.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : I want a full debate on that

SHRI LAL K. ADVANI: I am willing for it. My request was for a full debate today. You said you will permit a debate tomorrow or the day after. Today you have a special mention. (Interruptions) I wanted a debate. You will recall that I was keen to have a debate so that this point of view could also be brought.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If Mr. Advanı told you that a matter is pending...

MR. CHAIRMAN: I had a talk with Mr. Advan: You did not hear me fully. Please hear me. When Mr. Advani told me about this case, I said it is sub-judice. He said: no, I am not referring to what is sub-judice. He says he wants to refer to the question of the freedom of the press and how it gets affected. It is right? Am I representing you correctly?

SHRI JASWANT SINGH (Rajasthan): I would like to submit to you, Sir, that the hon Member has referred to Rule 238 and this is my point of order. He referred to Rule 238 (1) on the question of discussion of sub judice matters in Pailiament May I, Sir, draw your attention to page 910 "Procedure and Practice of Parliament" by Kaul and Shakhder? There is a near endless explanation of what constitutes sub judice. It is the absolute privilege of the Legislature and Members thereof to discuss and deliberate upon all pertaining to the governance of the country and people. So when applying, therefore, the restriction regarding the rule of sub indice care has to be taken to see that the primary right of freedom of speech is not unduly impaired and in this very context the Speaker earlier ruled, on this very subject, that the jule or motion which jelates to a matter which is under adjudication of a court of law, for admission or discussion in the House has to be inter-While on the one hand preted strictly. the Chair has to ensure that no discussion in the House should prejudice the course of justice, the Chair has also to see that the House is not debarred from discussing an urgent matter of public importance on the ground that a similar, alike or linked matter is before a court of law.

SHRI PAWAN KUMAR BANSAL: Sir, he has not told us in what form the matter should be discussed before the House. That is important. 'Interruptions')

श्री लाल मूझे कोई आपित नहां पर चर्चा करवा दीजिये। चर्चा करने को तैगार हो। मो तो कहूंगा आप मेरे साथ चर्चा, एक आल पाटी जिलीगेशन जा कर को इन बिल्डिंग्ज को देखे लें (क्यवधान) ऐसा अनर्थ तो इसरजेंगे जी हाआ (क्यसंधान)

This is a war on the Indian Express A war has been declared on the Indian Express only because the Indian Express is totally against corruption (Interruptions)

SHRI PAWAN KUMAR BANSAL: They are using the building for commercial purposes. (Interruptions)

SHRI M. S GURUPADASWAMY:
Sir, May I make a submission? If you so desite I tell you that I have sent a motion for discussion and we are ready for discussing it today. Let me say because of its importance we are also ready to have a Committee of Parliament going into the whole question. Let there be a Committee of Parliament and let the Committee enquire into it immediately.

MR CHAIR point of order.

SHRI M S My point of order.

SHRI M Delhi Therefore the matter here. In the separate issue.

SHRI JASWANT SINGH: Mr. Chairman, S11, here is a Committee of Presiding Officers which having considered the scope of the rule of sub judice recommended the following guidelines. Freedom of speech is the first recommendation Freedom of speech is the primary right whereas rule of sub udice is a self-imposed restriction So where need be the latter must give way That is the first recomto the former. mendation. (2) Rule of sub judice has no application whatsoever in privilege matters (3)...

MR CHAIRMAN. What you say and what is written there, may I sum up in one sentence?

SHRI JASWANT SINGH: As long as when applying the rule of sub judice, it does not become a barrier to this House or to the other House discussing matters of urgent public importance (Interruptions)

SHRI ARUN SINGH (Uttar Pradesh): Sir, I am on a point of order The position is very specific. There is no bar in this House under any rule on a discussion of the freedom of the press or any special mention on the freedom of the press. However, in this particular instance what the hon. Member, Shri Advani is doing is. he is raising the question of freedom of the press arising out of a case which is presently before the Delhi High Court context, the hon Member, Shri Jaswant Singh has quoted from the "Procedure and Practice of Parliament" by Kaul Shakhder which does not apply because it is neither similar nor allied not linked. It is directly the same case. In the circumstances, Sii, the rule of sub judice apply under Rule 238

SHRI M. S. GURUPADASWAMY: Sir, I am on a point of order. On a point of order, Sir. (Interruptions)

MR CHAIRMAN: Let me hear his point of order.

M S. GURUPADASWAMY: SHRI My point of order is very simple take shelter under the plea that there is a case pending before the High Court of Therefore, we cannot discuss this matter here. My contention is that it is a separate issue. Even after they filed the case before the High Court, the Government of India has issued an order, taking (Interruptions) They violated the rulee of law, the constitutional law. (Interruptions) I said the Government of India has issued a notice (Interruptions) I am repeating, the Government of India has issued a notice to the Express Group of Papers, taking over the building and all the equipment there (Interruptions) After they filed their case in the court of law on 6th November. (Interruptions) It has not been decided yet. (Interruption) In the meantime, they have taken action meantime, they have taken over the building and all the assets of the Express, violating the Constitution and the law of the land Therefore, Sir, besides the point raised by my friend, it violates the freedom of speech, the constitutional right which is paramount, which cannot be abridged by any court of law. Apart from this, I say that the action of the Government of India is motivated and goes beyond law. (Interruptions)

SHRI JASWANT SINGH · Sit, I would like to submit in one sentence. I would like to remind my hon colleague, Mr. Arun Singh what the Presiding Officers themselves recommended in the application of the rule of sub judice. The rule of sub judice has application only during the period when the mater is under the active consideration of the court of law or court court marshal, which, in civil suits means from the time issues are framed till judgment is delivered Until in the civil suit issues are not framed, it will not be debarred from the aplication of sub This, Sir, is the recommendation of a Committee of Presiding Officers and it is categorical and unlike the issue privilege, which is not codified, the matter has been under the active consideration of both the Houses. In fact, a Committee of Presiding Officers has ruled that from the time in a civil suit issues are framed

till the time judgment is delivered, the Chair could consider, not it must consider, it could consider the application of the rule of sub judice, but if the issues are not framed in a civil suit, then the rule of sub judice does not apply Secondly, so far as the primary aspect is concerned, the primary aspect will remain the right of the two Houses of Parliament to discuss matters of public importance, rule of sub judice in that case shall not be a barrier. (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE . Let me try to explain. (Interruptions)

MR. CHAIRMAN: Let me understand what is the position

SHRI P. BABUL REDDY (Andhra Pradesh): It is for you to decide

CHAIRMAN: But I want to know the facts. मूझे पूछ लेने दो। उस पर डिसाइड कर रहा हुं। (व्यवधान) में कछ हालात दो मालूम कर लू। फीक्ट्स क्या है मैं मालूम कर लू। फैक्ट्स मुझे मालूम नहीं है तो मै क्या फैसला करूगा। आप बतायो एक तो यह कि क्या इश्यूज फ्रोम हुए हैं (व्यवधान) में सून लु. . मुझे बात करने दो।

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Mr. Chairman, Sir,... (Interruptions)

MR. CHAIRMAN मालवीय जी, मुझे अगर फौसला करना है, तो मझे मालम तो हो। में केवल उनकी आवाज पर तो फौसला नहीं कर सकता।

डा. रत्नाकर पाण्डोय (उत्तर प्रदोश) आप जब अपना निर्णय दं, तो इस बात को (व्यवधान)

श्री सभापति आप पहले बैठ जाइये। आप मझे बताइये कि यह सब-ज्युडिस है। (व्यवधान) अब मेरे सामने दो सवाल है . . . (व्यवधान)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: As a citizen of this country .. (Interruptions)

MR. CHAIRMAN: You have said it is

First tell me whether issues have been framed. (Interruptions)

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SHRI MURLIDHAR CHANDRAKANT BHANDARE: I do not think... (Interruptions)

MR. CHAIRMAN: Have the issues been framed? Tell me yes or no. (Interruptions)

SHRI LAL K. ADVANI: No And he cannot say that He is a lawyer. He will not spoil his own case (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Since the suit was filed on 6th November, to everybody's knowledge, the Court had been on strike most of the (Interruptions) I do not think time. issues can be framed so early

MR CHAIRMAN: They are not framed?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Let me deal with this because Mr. Jaswant Singh has responded to .. (Interruptions)

श्री एगदम्बी प्रसाद यादव (बिहार) उन्होने सवाल पूछा है, आप जवाब दी जिए। .. (व्यदधान) आप निष्कर्ष लीजिए। . . (व्यवधान)

MR. CHAIRMAN . In view of the fact (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am coming to that.

SHRI PAWAN KUMAR BANSAL : Sir, before you give a ruling, kindly permit me to .. (Interruptions)

MR. CHAIRMAN. We have got other business to do. In view of that .(Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I will present to you the plaint. (Interruptions)

MR. CHAIRMAN: No plaint can take away the right of this House. I assume. (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Nobody has prevented a discussions The rule of sub judice proceeds on the firm principle that nobody sub indice My simple question is this will interfere with the course of justice

Mentions

MR. CHAIRMAN: That is 11ght. (Interruptions)

श्री जगदम्बी प्रसाद यादव : वह जस्टिस संइटर्राफयर कर रही है।... (व्यवधान) कौन इटरिफयर कर रहा है?

SHRI M S. GURUPADASWAMY: You should wait till the judgment is delivered by the Court. You want to interfere in the meantime and take over You should have waited. (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: The Court will release if it is taken You are entirely wrong on this issue. (Interruptions)

SHRI NIRMAL CHATTERJEE (West Bengal): I want to say...(Interruptions)

MR. CHAIRMAN: Please wait He is speaking.

SHRI NIRMAL CHATTERJEE . The point that I am trying to make in this House is concerned with the conduct of the What we are entering into Government is not the arguments which the Government or ultimately the Court likes to accept or not. The point of discussion िही है। . here is, can we or can we not, for the sake of the freedom of press or any other item, request the Government to behave in a manner, even on going to the Court? Is this or is this not the right of the House? We want to discuss the conduct of the Government, even if a certain matter is before the Court. We might ask the Government to withdraw its case from the Court for the sake of freedom of press or any other important issue. The right of the House is with you. It is the right of the House which is absolute and it cannot be, in any way, affected by discussions whether or not it is sub judice. It is from this point of view that you should give your ruling (Interruptions)

डा. रत्नाकर पाण्डोय: माननीय सभापति जी, जिस अखबार विशेष के सबंध में हमारो माननीय सदस्य ने स्पेशल में शन किया है... (व्यवधान)

is nght. श्री **लाल कृष्ण आडवाणी** : मैंने नही किया है . . (त्यवधार)

डा. रत्नाकर पाण्डेय : नाम उन्होंने ले लिया है, इसलिए यह जो है कोर्ट के अंतगीत यह मामला अभी पैंडिंग पड़ा हुआ है।
नापका स्मरण होगा कि मैंने प्रश्न किया था
. . . . (व्यवधान) . . उस के स्नामित्व के सबय में (व्यवधान) . . . सरकार ने क्या कार्यवाही की है यह तो उत्तर नहीं आया था और जिस गाननीय सदस्य ने प्रश्न किया है. . . (व्यवधान)

श्री सभाषीत प्रश्न नहीं है, स्पेशल मोशन है।

डा. रत्नाकर पाण्डोग हा, स्पेशल मेशन किया है, उसमे वहात अधिक उनके दल या (ध्यथधान) ... उनके वालटीयर्स का एन्याल्यमेट हैं। ... (व्यवधान) उस ओनर के गाथ है। ... (व्यवधान)

श्री स्भापित नो प्यायट आफ आर्डर।.. (व्यवधान)

डा. रत्नाकर पाण्डोय : इसे स्थगित किया जाये . . . (दर्नधान)

श्री सभापीत नं कि आर्डर ... यहीं हीं। पप बैठ जाइयें। . (त्यहर,) यह अपट आफ आर्डर यहीं हीं। अफ बैठ जाइयें। . (खब्बान)

डा. राज्य गार्ग सदन को पार्टी का भंच नहीं बनाग पाए। . (व्यवधान)

MR. CHAIRMAN. There is no point of order Please sit down. (Interruptions) There is no point of order. (Interruptions)...It is no point of order. Please sit down.

श्री सत् ब्रास्त्र जालवीय (उत्तर प्रदेश) : सभापति जी, मेरा व्यायंट आफ आर्ड र है... (स्वस्थान)

SHRI P. N. SUKUL (Uttar Pladesh): Sir, there is a point of order...(Interruptions).. I am on a point of order.

श्री सभाषीतः : सुकतुल के वाद। . . . (त्यसधान) SHRI P N. SUKUL: Sii, there is a point of order...(Interruptions)... Sir, our honourable friend, Mr. Advani, says that he wants to raise a matter relating to the freedom of the Piess...

SHRI LAL K ADVANI: Relating to the "Indian Express" having an implication, for the freedom of the Press. It is relating to the "Indian Express" which has a direct bearing on the freedom of the Press. (Interruptions).

SHRI P. N. SUKUL Yes But, Sir, by no stretch of imagination .(Interruptions). by no stretch of imagination freedem of the Press can include non-payment of dues or non-payment of taxes...

SHRI LAL K ADVANI: Yes.

SHRI P N. KAUL: .or anything like this or encroachment. (Interruptions).. These matters do not constitute treedom of the Press . (Interruptions).

SHRI NIRMAL CHATTERIEE: Sir, what we have been saying is different.. (Interruptions)... Taxes should be paid... (Interruptions)... Certainly, Sir, taxes should be paid and certainly, the illegalities should be eliminated. The point is... (Interruptions)... whether or not the Government, while doing these things, should take into account the question of the freedem of the Press.

SHRI LAL K ADVANI : Yes.

SHRI NIRMAL CHATTERJEE: Sir, I am not in favour of many of the actions which the "Indian Express" including its breaking of the strike...(Interruptions)...But while saying this, I have to keep my right, I keep my right, to defend the freedom of the Press including that of the 'Indian Express' ...and I have a a right...

SHRI LAL K ADVANI: Yes.

SHRI NIRMAL CHATTERJEE: ... to ask the Government not to act in a manner which affects the freedom of the Press even if it is the "Indian Express" which is totally opposed to the Government .. (Interruptions).

SHRI LAL K. ADVANI · Suie.

SHRI NIRMAL CHATTERJEE: So, Sir, it is on this basis that the right to freedom of the Press has to be looked into...(Interruptions)... and it is on this basis that you have to give the ruling and I am seeking your ruling on this point

SHRIP. BABUL REDDY: Sir, I think the question of sub judice does not arise here because we are not discussing the merits of the case and that is why rightly you have asked the question whether the issues have been framed. The point is that a suit has been filed. (Interruptions)

. But we are not going to discuss the ments of the suit. But I can point out that pending the disposal of the suit, the Supreme Court directs the Government not to take over possession of the building, you will be violating the Supteme Court order and you are violating the Supreme Court order...(Interruptions) .. It is not sub judice then?. .(Interruptions). When I say that the Supreme Court judgement is violated by the Government, I also say that the Government is acting in a way .. (Interruptions) ... which violates the freedom of the Press. So, there is no question of sub judice in this ... (Interruptions).

SHRI JAGESH DESAI (Maharashtia). Sir, I am on a point of oider... (Interruptions)...

SHRI PAWAN KUMAR BANSAL: Sir, I am on a point of order (Interruptions).

MR. CHA! I will hear Mr., Desai first. Yes, an Jagesh Desai.

SHRI JAGESH DESAI: Sir. I would like this matter to be discussed with you by Mr. Advani in your Chamber.. (Interruptions)...

SHRI D B. CHANDRE GOWDA (Karnataka): It has already been done ... (Interruptions)...It has already been done,

SHRI JAGESH DESAI. Please listen to me. (Interruptions) Listen to me, please. (Interruptions)...Sir, the point which he wants to raise may be discussed with you and if it is within the parameters of a discussion that could be allowed, then you can allow him. You should call

[Shri Jagesh Desai]

him to your Chamber and he can discuss the points with you and if it is within the parameters of a discussion which can be allowed and if it can be raised according to law, then you can allow him.

SHRI PAWAN KUMAR BANSAL: Sir, I will take only one minute. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I am on a point of order... (Interruptions).

MR. CHAIRMAN: I will hear her first. Yes, Mrs. Natarajan

SHRIMATI RENUKA CHOWDHURY (Andhra Piadesh): What is your point of order?...(Interruptions)

MR. CHAIRMAN. What is your point of order?

SHRIMATI JAYANTHI NATARA-JAN: Sir it is regarding the question of sub judice. (Interruptions). . Would you all allow me to complete my point order?. (Interruptions) They are muzzling the freedom to speak in the House and they are talking of the freedom of the (Interruptions) It is very obvious. Who is talking now? Sir, my submission Mr Jaswant Singh read particular recommendation of the Committee of Presiding Officers regarding sub judice, and arising out of that. Sir, you asked the hon. Member, Mr. Bhandare, whether the issues have been framed or Even in that recommendation which thas been read out by Mr. Jaswant Singh. if you had listened, it is said that it is for the Chair to decide. But, Sir, after, issues have been framed, in any case, the matter is sub judice But before the issues have been framed, it is for Chair to consider. Sir, I would request you to consider the fact that it is common knowledge, all of us know, that the moment case is filed the matter is sub (Interruptions) I have not finish-I intend to have my say and then sit down. Therefore, everybody knows that the matter in sub judice. The moment the case is admitted and is taken up on the file of a court, in my submission, Sir, there can be no doubt that any discussion on anything that flows out of the discussion !

will definitely obstruct the course of justice. Freedom of the Press does not mean freedom of doing business, does not mean committing foreign exchange regulation violations, and, Sir, it does not include tenancy rights. (Interruptions) It is a private right between a landloid and a tenant It certainly is not freedom of the Press. (Interruptions)

(Tamil V. GOPALSAMY SHRU Nadu): Mr. Chairman, Sir, the freedom of the Press is a corner-stone of democracy. As Chairman you are here as the custodian to protect this basic and fundamental right in democracy. Sir, the issue before us is that the Government tries to destroy this basic, fundamental freedom Press. That is the basic right of the Therefore, Sir, we want to discuss this issue. We want to discuss the dictatorial attitude of the Government, fascist attitude of the Government to destroy the freedom of the Press, throwing to winds the verdict of the Supreme Court Throwing to winds the verdict of the Supreme Court, the Government wants to destroy the freedom of the Press So the issue before us we want to discuss.

SHRI M S GURUPADASWAMY:
On a point of order. (Interruptions)

MR CHAIRMAN There is no point of order when a point of order is going

SHRI PAWAN KUMAR BANSAL: Mr Chairman. Sir, Mr. Jaswant Singh. while referring to Kaul and Shakdher, referred to the ruling of the Hon'ble Speaker. In that connection 1 want to read out one sentence. a part of the ruling of the hon Speaker, which he conveniently omitted to read. This is the ruling of the hon. Speaker. It says:

"The test of sub judice, in my opinion, should be that the matter sought to be raised in the House is substantially identical with the one on which a court of law has to adjudicate."

Sir. it is not a case where a suit could be dismissed in the preliminary hearing Sir, if their grouse were to be that the Order of the Supreme Court, or for that matter, of any court, has been violated, the remedy is not to raise the matter here but to haul up the concerned people for

is that the matter is before the court and because of that the matter should not be discussed here. Sir, we are second none in defending the freedom of the Press But the question is of violation certain laws and unauthorisedly using the premises, the encroached premises. commercial purposes.

SHRI M. S. GURUPADASWAMY Sir, on a point of order I want to bring one thing to the notice of the House. This matter was referred to the Supreme Court and the Supreme Court has passed Order. That Order is specific. The Supreme Court has said that if there are dues from the Indian Express those dues should be collected through civil suits. Secondly, they have clearly said that the lease of this building should not be terminated at all If there are dues from the Express Group of papers, they should collect these dues through a civil suit

MR. CHAIRMAN: Why are you moving away from the point that is involved? You have moved away. Mr Jaswant Singh has done the same thing.

(Interruptions)

SHRI NIRMAL CHATTERJEE · It is our right to discuss the conduct of the Government Who can take that away ?

(Interruptions)

SHRI SURESH KALMADI (Maharashtia): Whether the Government is acting legally or illegally can be decided in court.

SHRI LAKSHMI KANT IHA (Bihar): May I submit two things? The Indian Express is being published from many places. (Interruption)

श्री सभापीत . आप यह बताइये कि मुभ्ते फैसला करने देंगे या लग पावर किसकी ज्यादा जोरदार है, उस पर फौसला होगा? तो कम-से-कम मुझे सुनने दीजिए ताकि उसके में मैं कुछ सोच-समझकर फैसला कर सक। मुक्ते इश्वर ने सिर्फ दो कान दिए हैं, बीस- Indian Express Publication of the lease of the बीस तो हैं नहीं, इसलिए आप मुभे थोडा sub judice. The question as Mr Jha puts

contempt of court. Here the question only | उनकी बात मनिए और उसके बाद नौजवान भी कहाँगे और सब की बात आएगी।

> SHRI LAKSHMI KANT JHA: The building in question was not being used as a press, on account of the decision of the management and its proprietors, at the time when Government took action. Otherwise, the Indian Express is being published throughout India (Interruptions)

> SHRI LAL K. ADVANI : 1 can discuss that also.

> MR CHAIRMAN . I think everything will be easy if we permit the man who is speaking to speak.

SHRI LAL K ADVANI . I started it. The moment I used the words "Indian Express", immediately the entire crowd stood up to shout me down

SHRI PAWAN KUMAR BANSAL: You referred to yesterday's incident when you said "Indian Express" building was taken over.

श्री सभापीत : अब यहा लडायी करनी है या भा साहब को सुनकर प्रसिडिंग चलानी है।

SHRI PAWAN KUMAR BANSAL: Sir, he used the word "Crowd".

SHRI LAKSHMI KANT JHA: When a press has been stopped by its own management from functioning as a press, then the matter involved is purely a landlord-tenant relationship and does not arise in the context of any discussion about the freedom of the press If hon. Advani li assured you that he was going to discuss the question of the freedom of the press, then he must also recognise that if the publication of Delhi edition has been stopped, it is out of its own volition and decision and not because of the Government action.

SHRI JASWANT SINGH Mr. Chairman, Sir, my hon. colleague, Mr. Jha has just spoken. (Interruptions) Sir, you granted me permission to make a men-Indian Express Building And that is not समय दा। अब भा साहब बोल रहे हाँ, आप ार 15 not a question of the freedom of the

[Shri Jaswant Singh]

press alone .(Interruptions) So, here the paper on which you granted permission. The permission was granted to me to speak on the cancellation of the lease of the Indian Express Building And when it comes to the cancellation of the lease of the Indian Express Building, my chaiming and distinguished colleague, Sait, Jayanti Natiajan is in error Sir (Interruptions)

श्री सभापति . आप जरा दुमरों की बात भी सुनने दीजिए । बलराम जी को बोलने दोजिए, बंबहत दर संखड़े हैं. (व्यवधान)

SHRI N. E. BALARAM: (Kerala): Sir, what I have to submit is that we have not allowed so far the mover of this to say whatever he wants to say. After he starts speaking, if you and that he is speaking something which is not proper, you can then think about it He has not started, and when he simply mentioned the name of the 'Indian Express' everybody got up and said that it is sub judice. First he should be allowed to speak. If it is 'ub judice, that can be set right. So, I request the hon Chairman to allow the hon Member to speak. At that stage you can decide about it. Now it is too early to say whether it is sub judice or not.

श्री सत्य प्रकाश मालवीय : श्रीमन्, सवि-धान की धारा 109 की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं जिसमें इस सदन को पूर्ण स्वतत्रता है कि किसी मामले को वह डिस्कस करे, कुछ नियमों के अन्तर्गत ।

"Subject to the provisions of this Constitution and to the rules and standing orders regulating the procedure of speech in Parliament."

इसी प्रकार से जी रूल्स ह⁴, उसमें 238 (1) में कहा गया ह⁴---

"A Member while speaking shall not refer to any matter of fact on which a judicial decision is pending."

मरा निवेदन है कि जिस विषय पर आहवाणी जी ने इस प्रश्न को उठाया है, जिसकी आधार पर भंडार जी ने इडियन एक्सप्रेस

सट दाखिल करने के मामले को संबज्डिस कहा है, मैं सदन को सुचना देना चाहता हु कि कोई भी मामला सबज्िडस नहीं हो जाता है सूट दाखिल करने पर आडवाणी जी जो कुछ कह रहे हैं, अगर वह सबज्िस है तो आप उसको एकसपज कर सकते हैं, लेकिन आडवाणी जी को बोलने की परी स्वतंत्रता दीजिए। हम लोगों कां उनकी बात सनने की पूरी स्वतत्रता दीजिए।

(व्यवधान)

श्री मीर्जा इंजांबेग : महोदय, सदन सामने प्रश्न यह है कि जो मामला चल रहा है वह सबजिंडस है या नहीं 11t 15 up to the Chan to decide whether it is sub judice or not. Let me complete मेरा निवेदन हैं कि दोनो तरफ सं चीजों की कान्नी बारीिकयां बताई गई है। ता आप यह मामला कल तक के लिए विलंबित कर दी, उसके बाद उसको एलाऊ करे या दिसएलाक करें, यह डिसीजन है।

SHRI A G KULKARNI (Maharashtia) . Sir, we have already lost one hour discussing whether it is sub judice or not. Sir, as my friend has already said, if you want to allow a debate on the freedom of the press, it is welcome. You can start it tomorrow.. (Interruptions) Just a moment. You can say freedom of the press in terms of the action against the 'Indian Express'. But if you want to allow. Sir, please allow the discussion tomorrow. We have to discuss today about drought About the admissibility of today's Special Mention, it is your discreation and you have allowed. But in view of bringing in Parliament, there shall be freedom of of the legal aspects of it by the Members, you pleased reconsider and allow a discussion on the subject as I suggested.

> MR. CHAIRMAN: Is it a point of order 🤌

> PROF C. LAKSHMANNA (Andhia Pradesh): Yes, Sir, and it involves three Number one in your you thought that there may be a special mention.

MR CHAIRMAN: You forget me.

PROF C LAKSHMANNA He should be allowed to complete. But when once a Member has stood up in the name of a point of order, the whole thing has been thwarted. That is number two I hindly, the issue is that there had been a Support Court decision and the Supreme Court has been specific

MR CHAIRMAN You need not go into it. Mr. Gopalsamy has gone into it

PROF. C. I AKSHMANNA: Thirdly, the whole question of stifling of the freedom of the press through certain orders issued by the Government, is a point to be discussed. (Interruptions)

SHRI F. M KHAN (Kainataka): Mi. Chairman, Sir. the point is very clear, in the eyes of the public the Government has acted vindictively against the Indian Express. This fight has been going on for months and I must advise my friends on the other side (Interruptions).

SHRI PAWAN KUMAR BANSAL. Mr. Chairman, Sir, he can raise any point of order, but he cannot speak like this.

SHRIF, M KHAN. I have also got every right to speak.

SHRI PAWAN KUMAR BANSAL: ... The action is not taken vindictively. It is not his job to . (Interruptions)

SHRI F. M KHAN: Let me express myself I am not going to be cowed down by your shouting. I can also shout I have seen these things much cailler than you.

SHRI PAWAN KUMAR BANSAL: I admit that. (Interruptions)

MR. CHAIRMAN Both of you shout outside the House.

SHRI F. M. KHAN. I want to advise the ruling party members that muzzling such things is only going to harm the freedom of expression. As a mark of protest—I hope commonsense will prevail among the Members of the ruling party—I am walking out of the House.

(At this stage, the Hon Member left the Chamber.)

SHRI SURESH KALMADI . Sir. Mr. Khan has been the biggest muzzler of the press in Bangalore.

श्री सभापति : आप बैठ जाइये । तय करने दै। आप बीच मे मत बोलियं। आप लोग किकायत नहीं कर सकते। आप लोगों ने ही सदाल उठाया था। बराबर आप उठांते जा रहे हैं। अगर आप मझे मौका दें तो मैं एक सीधी बात पछना चाहता हुं। सीधी बात यह है कि हमारे आनर बल एडवोकेट श्री भडारे जी इस धान दं। वकील लोग है, तकील अच्छा काम बनेगा। यह हो या कोई भी मसलाहो मझी उस को रोकना नहीं हाउस मे । एक मुकदमा दायर कर दंती राक जायंगा पर यह तो मेरे ख्याल से प्रेस की आजादी का सवाल ही नहीं है हाउस के मैम्बरो का भी सवाल है। मंरी राय यह है कि मैंने सब मसले पर विचार किया। मझे पहले एक चीज मालुम नहीं थी वह मैं ने । प से पूछ ली । यह फरेसला मैं दो मिनट में भी कर सकता था पर मुसीबत यह थी कि यहां को लोगों सोचले कि मैं उनके चिलाफ फौसला करने वाला हुं और आप सोचते कि मैं आपके खिलाफ फरैसला करने वाला हां। पर जो सही फौसला है मैं वहीं करूगा

मेरी राय यह है कि एसी बातों को बद कर दें। एक बात जरूरी है जो झा साहव ने प्रका उठाया। आप उसको ध्यान रखे। इस समय जो यह कह रहे हैं इससे अखबार के काम में कोई अडचन आयेगी और दूसरे यह कि मैं ज्यादा डिटेल में नहीं जाता कि अखबार आजकल नहीं चल रहा है वह स्ट्राइक्स से है या लाक-आउट से । यह प्रश्न आया है कि यह फौसलाअदालत का हो चुका है, गवर्गमेट ने किया है तो मैं बताना चाहता हं कि हमारी अदालत तो बहुत ताकतवर है। अगर हम कोई एसा काम करंगे तो वह कटम्प्ट में बंद कर देगा। यह बलएस्टाबलिरड है। दो कटम्प्ट अपनी जगह पर माने गये हैं हमारे डोमोक्रोटिक सिस्टम मे । एक कटम्प्ट आफ हाउस है और दूसरा कंटम्प्ट आफ कोर्ट है। दोनों है। यह आपका प्रश्न है कि फौसला सुप्रीम कोर्ट कर चुका है।

यह स्थिति हैं तो हिन्द्स्तान में वकीलों की कमी नहीं हैं, यह कन्टेम्ट आफ कार्ट में गामला आ सकता हैं, अगर वह सुप्रीम कार्ट Special

[श्री सभापति]

में आ चुका है। अब मेरी राय यह है कि सब का सब काम बहुत जल्दी सत्म हो जाय। इसमें करीब 50 मिनट लग गये। इसकी लिये सारा दोष आप मझे नहीं दे पायेगे। म भी क्या कहा। म यही कहुगा कि यह सदन का दोष हैं और मैं भी सदन का एक हिस्सा बन गया हां। इसलिये म भी इसके लिये दोषी हु। अब मैं समझता हु कि कार्य-वाह कियों चलने दिया जाये । (व्यवधान)

मीने प्याइट आफ आर्डर पर अपना फौसला दे दिया।

SHRI LAL K ADVANI . I am grateful to you for permitting me to raise this matter, though I recall that there have been so many cases—not one—including the famous case of Shi A. R. punished as any ordinary citizens and Antulay where though the matter was there the question of freedom of the press before the court, this House was not pre- doe, not come in at all. If any newscluded—it was very much in the court—paper violates any order or any law, any from discussing the issue on the ground statute, it is liable to be punished and of its being sub judice, as has been should be punished. But in this partirightly pointed out, where the charges of cular case may I point out that one of the issues have not been framed, that is, the bases on which this order of 29th there is no ground of being sub judice September is based is that you are runso far as this House is concerned, and ning your press in the basement which even when they have been framed, this is violation of all DDA regulations etc. House has the discretion, with permission Now, I do not think there is any newsof the Chan, to discuss such issues

Sir, in this particular case, I am not referring to the case instituted before the High Court, it should be decided on its merits; I am not going into that at all; but I have before me an order of 29th September which is before this case was instituted and this order itself says: "You are hereby informed that in consequence of your tailure to remedy the aforesaid taken against that newspaper breaches, the lessor has been pleased to ruptions) What I am trying to point out determine the lease. ." meaning, termination of the lease, "and re-enter upon the premises with effect from 29-9-1987" 45 days, perhaps, ten different that means, 29th September 1987, "and cutions have been launched against the from that date, all your rights and title in the leasehold property in question ceased. This is the order. 'The entire plot of land forming the sub- | Congress Party, were to go and visit the matter.. and all the buildings offices of the various newspapers. standing thereon, including all structures, would find that there are infringements erection and fittings, vest now in the of law committed by everybody. I do President of India and have become public not, however, uphold them Every violapremises." This is the order. I was tion of the law should be penalised. What really shocked to read the order because I am objecting to is selective penalisation.

I was aware that when this very matter came up in the Supreme Court 21 years back, the Supreme Court had passed an order in favour of the press. Here, I am not going into the merits or what strictures were passed on that case. It was a very specific order and the judgement said . "I would restrain the Union Government, Ministry of Works and Housing and the Land and Development Officer of any other officer of the Ministry from taking any steps for termination of the lease held by Petitioner No 1, Express Newspapers Private Limited for non-payment of conversion charges otherwise . " Now, Sir. I entirely in agreement that-as Niimalji said-if Indian Express has violated any law or it has not made any payments. it should be prosecuted, it should paper in the capital which is not running its press in the basement. I do not say that if all papers violate, the Indian Express can also do so I do not say that But at the same time, why is action not taken against other newspapers? The National Herald, whose resumed cation was inaugurated by the Prime Minister only two days back, is running its press in the basement. No action is is that, in this particular case, it is not without reason that in the course Indian Express Why is it so? If, today, as I said in the beginning, we, one member from each party including

selective prosecution When every newspaper is doing the same thing, why only the Indian Express 9 As I said, in the last 45 days, there have been ten prosecutions, one after another and on top of it comes this take-over of the building I do not know whether even in the days of Emergency any newspaper building was taken over Moreover, here, it has been done when there is a restraint order from the Supreme Court The argument which has been advanced here is that it was the judgement of one judge I have seen all the three judgements. All them have said that Government can file a suit and recover what is due they cannot terminate the lease They have said 'You are hereby restrained from terminating the lease'. Government can prosecute the newspaper

Sir, this is the sum and substance of the case. Therefore, I feel, while this specific case is a warning to the Indian Express, shocking beyond words, paralleled in the history journalism, in general, it is a waining to all the newspapers that if they crusade against corruption in the Government. they will be in trouble. That is Indian Express has come to trouble Sit, I would welcome a fullfledged debate on this so that every person has an opportunity to speak on this I welcome debate. Let there be a debate on this

MR. CHAIRMAN · Mr Gurupada-swamy.

SHRI MURLIDHAR CHANDRAKANT BHANDARE Sii, I want to say a few words on what has been said.

MR. CHAIRMAN No. It is only a Special Mention

SHRI MURLIDHAR CHANDRAKANT!
BHANDARE . You have permitted seve-

MR. CHAIRMAN: Only two Members have taken my permission

SHRI MURLIDHAR CHANDRAKANT BHANDARE Sir, even on the last occasion.

MR CHAIRMAN There is a timelimit in the case of Special Mentions. (Interruptions)

SHRI NIRMAL CHATTERJEE: Sir, what about me?

MR. CHAIRMAN. No. So far as this Special Mention is concerned, I have permitted two more, Shri Gurupadaswamy and Shri Saikia Otherwise, there will be no end to this.

SHRI NIRMAL CHATTERJEE: In such cases, you do permit more Members

MR CHAIRMAN: I have permitted only two Members (Interruptions)

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Sir, at least one Member from our side ought to be allowed. (Interruptions) I want to associate myself with it.

MR. CHAIRMAN · If you want to associate yourself with it, you just clap your hands and sit down. Just calculate how much this one hour cost the Exchequer, how much it cost the poor people I would like you all to keep this in mind.

SHRI MURLIDHAR CHANDRAKANT BHANDARE Sil. on a point of order.

MR CHAIRMAN · I have heard your point of order

SHRI MURLIDHAR CHANDRAKANT BHANDARE I have the right to raise a point of order

MR CHAIRMAN. You excuse me, you are raising a point of order. It will become a point of disorder

SHRI MURLIDHAR CHANDRAKANT BHANDARE . Sir, last time you heard every one Last Monday, you allowed every one. What happened a week back, you are not allowing today.

MR CHAIRMAN: What point order can there be against my calling Gurupadaswamy? Is there point of order ? I have called Mt Gurupadaswamy What objection you go to my calling Mr Gurupadaswamy? You only restrict yourself to that.

SHRI DIPEN GHOSH (West Bengal)
s a timeMentions.
What is the point of order against calling
Mi. Gurupadaswamy?

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SHRI M S GURUPADASWAMY Whether I am in order or not-is that the point?

[RAJYA SABHA]

SHRI MURLIDHAR CHANDRAKANT BHANDARE: There is a point of order.

MR CHAIRMAN . Mr Bhandare, you are a well-known advocate. I hope you have understood what I have said. can raise a point of order about my calling Mr. Gurupadaswamy only, and nothing else. Otherwise it will be disorder

SHRI MURLIDHAR CHANDRAKANT BHANDARE, My point of order is that the Special Mention is being discussed.

MR CHAIRMAN . It is not being discussed.

SHRI MURI IDHAR CHANDRAKANT BHANDARE All right, it is being mentioned I stand corrected The Special Mention is being mentioned under caption "Cancellation of the Lease the Indian Express Building".

MR. CHAIRMAN . It is already full accomple. As an advocate, you know it.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am just pointing that there is not one word about the freedom of press here. The point order I am raising is that they are deliberately misleading the House. (Interruptions) Sir, I am not being permitted to complete.

श्री सभापति : आप लोग बोलेंगे तो फिर आप क्या कर लीजिएगा। या तो मुझे करने दीजिए या आप कीजिए। No strictures against the advocates because advocates have been there in our freedom struggle. advocates have fought for it, advocates are sitting here, an advocate is standing there, so advocates are there everywhere.

SHRI DIPEN GHOSH: And advocates are indulging in pettifogging (Interruptions)

SHRI VISHVJIT PRITHVIJIT SINGH. Su, in the host of advocates, please allow (Interruptions)... I am only raising me to be a litigant.

CHAIRMAN . Any MR. aspersions against Mr Bhandare will not go on record.

SHRI M. S. GURUPADASWAMY Mi Chairman, may I, to begin with. thank you for your correct ruling. are all happy about your ruling

Sir, what is being mentioned here not a matter which concerns the court.

श्री सभापति: वह तो तय हो चुका है अब असे चिल्ए।

SHRI M S. GURUPADASWAMY: But what is being mentioned whether the conduct of the Government, the behaviour of the Government, action of the Government in expropriating Express Group of papers' building, equipment and all the assests there is legal, is proper or not Sir, there are two three things which have to be borne mind One is, whatever the committed by the Express Group whether similar things been. (Interruptions)

MR. CHAIRMAN: It is between a leader of the Opposition and a Member on the ruling party benches

आप दोनों बात करांगे. यै करें रहेका ग बताइये। बात करा, अच्छी बात करा, मुझ' अच्छा लगता है।

SHRI M S. GURUPADASWAMY: Sir, I want to formulate these questions for the benefit of all of us-whether the omissions and commissions and the violations committed by the Express Group of Paper are not committed by other papers and paper establishments located in the same area. I understand, Sir-and I think my colleague has already said ıt—that sımılar offences have committed by other groups Secondly, the Government of India also is a tenant of this building, apait from other tenants. So my question is, what was the Government of India doing all these years if there has been violation of rules and regulations under the law?... questions here.

associate yourself.

SHRI M. S. GURUPADASWAMY: I am only associating and I am raising these questions while associating myself I will be very brief. Because interruptions are going on ...

SHRI PAWAN KUMAR BANSAL : Sir, I am on a point of order During. Special Mentions you don't raise questions because no Minister is present to answer those questions You only make a mention of what you feel (Interruptions)....

SHRI M S GURUPADASWAMY: Sir, sub-letting is allowed in all the other buildings, but an exception is taken in the case of the Express Group of Papers. New, Sir, the lease is a perpetual lease It is not a lease for 50 or 100 years. The lease given to the Express Group Papers is a perpetual lease

MR. CHAIRMAN. Let us not go into the merits of the case. These are questions that will be argued in the courts.

S **GURUPADASWAMY:** SHRI M Let them argue I am not on the legal point at all (Interruptions) am only saying this: If the notice that has been issued to the Express Group Papers is followed to its logical end, then there are various private buildings, residential houses, built on leasehold lands in Delhi which are in the similar situa-They have committed various types of offences during and after construction and no notice has been given to them so far

MR CHAIRMAN . Now kindly conclude

SHRI M S GURUPADASWAMY: Therefore, Sir. my simple surmise is, the Government of India has acted very vincicuvely, viciously and maliciously against the Express Group of Papers and it it acted in the manner it has because the Express Group of Papers has scendals of this Governthe ment....(Interruptions) The Group of Papers was in the vanguard in been debated and so much time has been af th'

MR CHAIRMAN: Kindly be brief, Gandhi Government and that is why the Government became intolerant has tried to expel them from the pre-

In the end, may I say....

MR CHAIRMAN: Mг. Gurupadaswamy, let us be brief. Let not people of Maharashtra, Karnataka the whole of India say that we have spent so much time here when there is the question of drought to be discussed So, please, for God's sake and for the sake of the people who are starving, be brief.

SHRI DIPEN GHOSH: Sir, the discussion on drought has been earmarked for 3 pm. So there is enough time there

SHRI M S GURUPADASWAMY · Sir, I am not taking much time of House

May I, in the end, say that this question requires a full debate for which a notice has been given by me already? Secondly, I demand a Parliamentary Committee to go into whole question to find out what is what about this matter

MR CHAIRMAN: Saikia Mr. (Interruptions)....

SHRI NIRMAL CHATTERJEE Sir. about the Special Mentions

MR CHAIRMAN . I have not mitted you

SHRI NIRMAL CHATTERJEE: On a point of order, Sir. Just allow me one minute

MR CHAIRMAN Let us not create wrong traditions.

SHRI NIRMAL CHATTERJEE · Sit, when we make Special Mentions in the House, it is the usual procedure that the Government in its private move, municates to the person who mentions

MR CHAIRMAN. Let that be so

SHRI NIRMAL CHATTERJEE: What Express 1 am suggesting is that since this Daily uncted and in your wisdom you

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[Shii Niimal Chatterjee]

mentioned how much it costs, how much ! (Interruptions) time has been utilised and according to your view so much money has been wasted...

MR. CHAIRMAN . I have not said "wasted." I have just reminded.

SHRI NIRMAL CHATTERJEE . We have consumed that time O. K Since so much of time has been consumed...

MR CHAIRMAN. Why are you add- would allow me? ing to it?

SHRI NIRMAL CHATTERJEE request you to permit a full-fledged discussion on this issue. That is what I submit to you

MR CHAIRMAN . That we will discuss in my chamber.

SHRI NAGEN SAIKIA (Assam) Mr. Chairman, thank you very much for allowing me to associate with the Members who have already spoken on this issue.

As some of the hon Members said, it is not a mere case of landlord and tenant. Rather, it is an effort to take away the freedom of the press and thereby the Fundamental Rights guaranteed by the Constitution to the people of India Therefore, this soit of action bν Government must be stopped, and the Government should not be allowed to function arbitrarily in this way. Even a child in this country knows that it is on time. I will sit down an issue of very much importance to the nation that the Government is very much perturbed and angry with the "Indian Express", and it is nothing but a straight attack on truth and democracy.

Sir, the action of the Government is condemnable, and it is against the assurance of the Lon Supreme Court in this regard also Therefore, we uige upon way and not to try to curb the Funda- (Interruptions) mental Rights of the people and the fieedom of the press of the country.

Thank you, Sir.

V. GOPALSAMY (Tamıl Nadu). I fully associate with Mr Advani, AN HON MEMBER: We disassociate.

SHRI DIPEN GHOSH . You disassociate. Let him associate. Why do you make noise?

SHRI N. E BALARAM: Mr Chairman, Sn, I am. .

SHRI MURLIDHAR CHANDRAKANT BHANDARE. Are you giving me time? Mr. Chairman, Sir, you said that you

MR CHAIRMAN There is drought in Maharashtra.

SHRI MURLIDHAR CHANDRAKANT BHANDARE That is at 3 O'clock The discussion on drought has been listed at 3 O'clock.

MR CHAIRMAN . I know the business before the House.

SHRI MURLIDHAR CHANDRAKANT BHANDARE . I heard you a little earlier...

MR CHAIRMAN: You cannot raise it when the whole thing is over, please, please, please

SHRI MURLIDHAR CHANDRAKANT BHANDARE You said that you would give me time. If you are not

MR CHAIRMAN: Yes, you have to sit down.

SHRI MURLIDHAR CHANDRAKANT BHANDARE But you said that you would give me time

MR CHAIRMAN . I cannot make an the Government not to proceed in this exception for you everytime you get up.

> SHRI N E BALARAM . Mr. Chairman, Sir, I thought the matter was over. I am entirely on a different matter.

MR CHAIRMAN , You forget